



Regional Office, Panchkula Region
Haryana State Pollution Control Board

SCO-116, Ist, IInd Floor, Sector -25, Panchkula
Website - www.hspcb.gov.in E-Mail - hspcbropkl@gmail.com

No. HSPCB/PKL/2025/ 1316

Dated 20/08/2025

To

The Principal Bench,
Hon'ble National Green Tribunal
New Delhi.

Sub: Compliance Report on behalf of Joint Committee constituted in compliance of NGT order dated 19.11.2024 in OA No. 1143/2024 titled Jagdeep Sharma vs Union Territory of Chandigarh.

Please find enclosed herewith Compliance Report on behalf of Joint Committee constituted in compliance of NGT order dated 19.11.2024 in OA No. 1143/2024 titled Jagdeep Sharma vs Union Territory of Chandigarh for consideration please.

DA/as Above

Regional Officer
Panchkula, Region

COMPLIANCE REPORT

In Compliance of the Hon'ble NGT Order dated 19.11.2024 in OA No. 1143/2024 titled Jagdeep Sharma vs. Union Territory of Chandigarh

1. BACKGROUND

This report is submitted in compliance with the order dated 19.11.2024 passed by the Hon'ble National Green Tribunal in OA No. 1143/2024, which arose from a letter petition dated 23.01.2024 submitted by Sh. Jagdeep Sharma, resident of Shivalik Enclave, Chandigarh.

The petition alleged discharge of untreated domestic sewage into a storm water drain/nallah adjacent to Shivalik Enclave, thereby violating provisions of the Water (Prevention and Control of Pollution) Act, 1974.

The Hon'ble Tribunal constituted a Joint Committee comprising the Deputy Commissioner, Panchkula and the Haryana State Pollution Control Board (HSPCB), with the Deputy Commissioner designated as the Nodal Officer, to ascertain the factual position, verify compliance, and take preventive and remedial action as warranted under law.

2. ACTION TAKEN

1. Initial Coordination and Report Sought from Stakeholders:

Following directions of the Hon'ble Tribunal, HSPCB, vide letters dated 22.01.2025 and subsequent reminders to sought factual status and action taken reports from PMDA and HSVP, particularly requesting present condition of the drain, source of discharge, and remedial measures.

2. Initial Submissions:

PMDA, vide letter dated 23.01.2025, indicated that suspected discharge may be originating from MDC and Sector-7 Panchkula, and that necessary action is to be taken by HSVP (**Annexure-1**).

HSVP, vide letter dated 21.03.2025, confirmed that all sewer/effluent outlets under its jurisdiction have been tapped, and the segment of the drain adjacent to Shivalik Enclave is under the UT Chandigarh (**Annexure-2**).

3. JOINT COMMITTEE MEETING

A joint meeting was convened under the Chairmanship of the Additional Deputy Commissioner, Panchkula on 25.02.2025, with officers from HSPCB, PMDA, HSVP, and MC Panchkula. That during discussions, the Official of the PMDA reiterated its earlier stand, and HSVP sought coordination from PMDA to trace discharge points, if any.

The copy of the Minutes of Meeting is annexed as **Annexure-3**.

4. JOINT SITE VISIT

The joint site inspection was conducted on 14.05.2025 under the Chairmanship of SDM Panchkula, along with officers from HSPCB, HSVP, and PMDA.

Observations and Deliberations:

- During inspection, it was observed that the storm water drain/nallah under consideration falls within the territorial jurisdiction of Haryana, whereas the residential area of Shivalik Enclave, from which the alleged discharge is reported, falls under the administrative jurisdiction of the Union Territory of Chandigarh.
- The Officials of PMDA briefed the Committee that storm water drain passes through the Panchkula areas and its administrative and maintenance control lies with the PMDA.
- The Officials from HSVP informed the Committee that the Sewerage system including sewer connections in the adjacent areas of MDC and Sector- 7 falls under the jurisdiction of HSVP.
- No active sewage discharge from the Panchkula side into the drain/nallah was visibly confirmed at the time of inspection; however, the SDM, Panchkula directed both PMDA and HSVP Officials to carry out detailed verification along the alignment of the drain within Haryana boundary to ascertain whether any untreated discharge from Panchkula areas is entering the drain.
- The SDM, Panchkula issued on-spot directions to both PMDA and HSVP to immediately identify and tap any sewage discharge points, if found, to prevent further contamination of the storm water drain.

The copy of the Minutes of Site Visit is annexed as **Annexure-4**.

5. SUBMISSION FROM PMDA AND HSVP

In response to the directions issued by the Hon'ble Tribunal and following the joint inspection conducted on 14.05.2025 under the supervision of the Sub-Divisional Magistrate, Panchkula, the concerned authorities submitted their respective findings and action plans related to the storm water drain passing through Sector-7 and Adjoining Shivalik Enclave.

5.1 PMDA Report dated 16.05.2025 (Annexure-5)

The authority responsible for maintenance of the drain submitted that:

- The open rainy drain nallah in Sector-7 and the adjoining area was inspected and found dry.
- PMDA reported that effluent if any, may relate to HSVP & M.C Panchkula:

5.2. HSVP submissions:

HSVP Division No. 1 & Division No.2 Report dated 06.08.2025 (Annexure-6)

Referring to the joint site visit of 14.05.2025, the concerned office reported that:

- *"No sewer/effluent falls in the nallah under the jurisdiction of this office.*

6. CONCLUSION

Upon detailed examination of records, site inspection, and written departmental submissions, the Joint Committee respectfully submits the following conclusions:

- The storm water drain was found dry during the joint inspection conducted on 14.05.2025 and no discharge of untreated sewage or effluent was observed.
- The location from which the original complaint arose i.e., Shivalik Enclave, falls within the administrative jurisdiction of U. T. Chandigarh. Further a letter dated 04.08.2025 has been sent to the Chandigarh Administration to ensure the compliance of Hon'ble NGT direction issued in this matter.
- HSVP Panchkula had confirmed that no sewer/effluent falls in the nallah under their jurisdiction.
- At present, there is no evidence of continuing environmental violation, and the shortcoming identified is already under remedial action.

In light of the above, the Joint Committee is of the considered view that the directions of the Hon'ble Tribunal have been substantially complied with, and the matter may be considered as satisfactorily addressed.

This report is submitted for the kind consideration and appropriate directions of the Hon'ble Tribunal.

Sudhi
14/08/2025

Regional Officer, HSPCB
Panchkula Region

[Signature]

Sub-Divisional Magistrate
Panchkula

Dated: 14/08/2025



पंचकूला महानगर विकास प्राधिकरण
PANCHKULA METROPOLITAN
DEVELOPMENT AUTHORITY

Tele : 0172-2997880
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E-mail id : xenpmdahry@gmail.com
Address : Sector - 3, Majri Chowk, Panchkula-134109.

(Through E-mail)

To

✓ The Regional Officer,
HSPCB, Panchkula

Memo No. EE-I/PMDA/2025/89

Dated : 23.01.2025

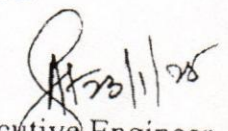
Subject : Regarding submission of compliance report in the NGT Matter-OA No. 1143 of
2024 titled as Jagdeep Sharma V/s UT of Chandigarh.

Ref. Your office letter no. HSPCB/PkI/2025/2157-2160 dated : 22.01.2025

In this regard, it is intimated that the domestic and other sewage are being discharged in the storm water Drain/Nallah passing from Shivalik Enclave Residential Area is from residential area of MDC and Sector-7, Panchkula. The necessary action to stop this effluent is to be taken by HSVP, Panchkula for which PMDA has already informed to the quarter concerned vide this office letter no. 639 dated 12.11.2024 & 662 dated 20.11.2024 and 83-84 dated 23.01.2025 (copy enclosed).

This is for your kind information and necessary action please.

DA/As above


Executive Engineer,
Const. Division-I,
PMDA, Panchkula

Encl. No. EE-I/PMDA/2025/

Dated :

A copy of the above is forwarded to the following to the for information and necessary action :-

1. The Chief Engineer, PMDA
2. The Superintending Engineer, PMDA
3. The Superintending Engineer, HSVP, Panchkula
4. The Executive Engineer, HSVP, Division-I/II, Panchkula
5. The Sub Divisional Engineer-II, PMDA w.r.t. his letter no. 39 dated 22.01.2025.

1
Executive Engineer,
Const. Division-I,
PMDA, Panchkula

HARYANA SHEHRI VIKAS PRADIKARAN

Address: Executive Engineer,
HSVP, Division No.II,
Ind. Area Ph-I, Panchkula
PIN: 134113

Tel
Website
Toll Free No.
E-mail id
Address

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xenhuda2@gmail.com
Scan QR Code for
Office location



To

The Regional Officer
HSPCB, Panchkula

Memo No. 89949

Dated: 21.03.2025

Sub: Regarding submission of compliance report in the NGT mater OA no 1143 of 2024 titles as Jagdeep Sharma V/s UT of Chandigarh

In reference to your office letter no HSPCB/PKL/2025/2058-2060 dated 08.01.2025 and further to this office letter no 57579 dated 20.02.2025 addressed to Executive Engineer, PMDA Const Divn no I, Panchkula on the subject cited above.

In this regard, it is informed that HSVP has already tapped such type of sewer/effluent points which are falling in the nallah under the preview of HSVP.

In regarding Shivalik Enclave; it is informed that the drain falling from Residential area fall of Shivalik Enclave is under the jurisdiction of UT Chandigarh.

Executive Engineer

Endst no. 89952

Dated: 21.03.2025

A copy of above is forwarded to the following for their information please:-

1. The Superintending Engineer, HSVP, Circle Panchkula
2. Executive Engineer, HSVP, Divn no I, Panchkula
3. Sub Divisional Engineer, HSVP, Sub Divn No. V, Panchkula

Executive Engineer
HSVP, Divn. No. II
Panchkula

Minutes of meeting held on 25.02.2025 at 11:30 AM under the Chairmanship of Smt. Nisha Yadav, IAS, Additional Deputy Commissioner, Panchkula with Members of Joint Committee to review the progress made and submission of action taken report before the Hon'ble NGT in the matter of OA No. 1143 of 2023 titled as Jagdeep Sharma V/s UT of Chandigarh.

The meeting of Joint Committee was held on 25.02.2025 under the chairmanship of Additional Deputy Commissioner Panchkula, comprising members of Haryana State Pollution Control Board, Haryana Sehri Vikas Pradikaran (HSVP), Panchkula Metropolitan Development Authority & Municipal Corporation, Panchkula Haryana to review the progress made and submission of action taken report in compliance of Hon'ble NGT directions dated 19.11.2025 in the above said O.A.

Following officers attended the meeting (**Annexure-1**).

- i. Smt. Nisha Yadav, ADC, Panchkula.
- ii. Sh. Sudhir Mohan, Regional Officer, HSPCB, Panchkula.
- iii. Sh. N.K Payal, XEN, HSVP, Panchkula.
- iv. Sh. Harish Kumar, Xen, M.C, Panchkula.
- v. Sh. Parveen Sethi, SDO, HSVP Div No.1, Panchkula.
- vi. Sh. Ravinder Singh, Sc-B, HSPCB, Panchkula.

The meeting commenced with a welcome address by the Sudhir Mohan, RO, Panchkula, who brief the participants that the complainant in the above said OA has alleged that there is a storm water drain passing from Shivalik Enclave, Residential Area in which domestic & other sewerage is being discharged causing violation of Environmental Laws particularly provisions of Water Act, 1974.

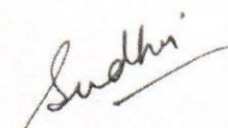
During the meeting the PMDA letter dated 23.01.2025 to the HSVP was highlighted wherein the PMDA submitted that the sewerage discharged in the storm water drain originates from the residential area of Mansa Devi Complex and Sector-7, Panchkula and the necessary action to stop this effluent is to be taken by HSVP, Panchkula. Further, during the meeting the representative of HSVP requested the PMDA to coordinate with the HSVP to identify the specific points from where the effluent is being discharged into the drain.

After thorough discussion, the following directions were issued by the ADC, Panchkula:-

1. PMDA & HSVP shall submit their respective factual and action taken report within 03 days to the committee.
2. The reports will form the basis for filing the consolidated report before the Hon'ble NGT in this matter.

The meeting concluded with the assurance from all concerned parties to adhere to the issued directions and to take necessary actions promptly.

The meeting ended with a vote of thanks to Chair.


Regional Officer, HSPCB
Panchkula Region

MINUTES OF JOINT SITE VISIT

In Compliance of Orders of Hon'ble National Green Tribunal Original Application No. 1143 of 2024 titled Jagdeep Sharma v. UT of Chandigarh

Date of Visit: 14.05.2025.

Location: Drain/Nallah adjoining Shivalik Enclave and Sector-7, Panchkula.

Purpose: Verification of alleged discharge into storm water drain, in compliance with NGT order dated 19.11.2024.

In compliance with the directions issued by the Hon'ble National Green Tribunal, Principal Bench, New Delhi, a joint site inspection was conducted on 14.05.2025 under the Chairmanship of Sub-Divisional Magistrate, Panchkula to ascertain the factual position regarding the alleged discharge of domestic sewage and other effluents into the storm water drain/nallah near Shivalik Enclave, Chandigarh.


The site visit was conducted by the following officers:

1. Sh. Chanderkant Kataria, SDM on behalf of Deputy Commissioner, Panchkula.
2. Sh. Sudhir Mohan, RO, HSPCB, Panchkula.
3. Sh. Anshul Sheokand, AEE, HSPCB, Panchkula.
4. Sh. Rajbir Singh, SDE, PMDA, Panchkula.
5. Sh. Rahul Sharma, SDE O/o EE-I, HSVP, Panchkula.

Observations and Deliberations:

- I. During the inspection, it was observed that the storm water drain/nallah under consideration falls within the territorial jurisdiction of Haryana, whereas the residential area of Shivalik Enclave, from which the alleged discharge is reported, falls under the administrative jurisdiction of the Union Territory of Chandigarh.
- II. The representative of PMDA, Panchkula briefed the Committee that the said storm water drain passes through the Panchkula area and its administrative and maintenance control- lies with the PMDA.
- III. The representatives of the HSVP, Panchkula submitted that the Sewerage system- including sewer connections in the adjacent residential areas of MDC and Sector- 7 falls under the jurisdiction of HSVP.
- IV. No active sewage discharge from the Panchkula side into the drain was visibly confirmed at the time of inspection; however, the SDM, Panchkula directed both PMDA and HSVP officials to carry out detailed verification along the alignment of the drain within Haryana's boundary to ascertain whether any untreated discharge from Panchkula areas is entering the drain.
- V. The SDM, Panchkula issued on-spot directions to both PMDA and HSVP to immediately identify and tap any sewage discharge points, if found, to prevent further contamination of the storm water drain.
- VI. Further, PMDA and HSVP were directed to submit their final, factual and action taken reports within two (02) days from the date of visit to the Joint Committee, so as to enable timely filing of a consolidated compliance report before the Hon'ble Tribunal.

The site visit was concluded with assurance from the concerned authorities to comply with the directions issued.


Regional Officer, HSPCB
Panchkula Region



पंचकूला महानगर विकास प्राधिकरण
PANCHKULA METROPOLITAN DEVELOPMENT
- AUTHORITY

Website : pmdahry.org.in
E-mail id : sde1pmdahry@gmail.com
Address : Sector - 3, Majri Chowk, Panchkula-13410

To

The Regional Officer
Haryana State Pollution Control Board
Panchkula Region.

Memo No. PMDA/SDE-I/2025/89


Dated: 16/05/2025

Subject: - Regarding joint visit in compliance with orders of Hon'ble NGT OA No. 1143 titled as Jagdeep Sharma Vs UT of Chandigarh.

Kindly refer your office mail dated 13/05/2025 on the subject cited above.

It is intimated that the site visit of the Nallah was conducted on 14/05/2025 in the presence of Sh. Chanderkant Kataria, SDM Panchkula. The undersigned was deputed on behalf of this office. It is mentioned that the open rainy nallah passing through sector -7 and Shivalik Enclave (UT) is under the jurisdiction of PMDA. During the visit the nallah was found dry. The effluent if any does not relate to PMDA. It may relate to HSVP or Municipal Corporation, Panchkula.


Submitted for information and necessary action please.


Sub Divisional Engineer-I
PMDA, Panchkula.

Dated: 16/05/2025

Endst. No. PMDA/SDE-I/2025/90

A copy of the above is forwarded to the Executive Engineer, Construction Division No. I, PMDA, Panchkula for information and necessary action please.


Sub Divisional Engineer-I
PMDA, Panchkula.



हरियाणा शहरी विकास प्राधिकरण

OFFICE OF THE EXECUTIVE ENGINEER,
HSVP DIVISION No-I, PANCHKULA.
Address- SCF-65, Sector-8, Panchkula.



M

panchkula1@gmail.com

To

The Regional Officer
Panchkula Region,
Haryana State Pollution Control Board,
Sector-25, Panchkula

Memo No 258031

Dated:- 06/08/2025

Sub:- Report of Joint visit in compliance with orders of Hon'ble NGT OA No. 1143 titles as Jagdeep Sharma Vs U.T of Chandigarh.

-:-

In reference to your office memo No. HSPCB/PKL/2025/ 363-364 dated 13.05.2025 on the subject cited above.

It is intimated that the site visit of the Nallah was conducted on 14.05.2025 in the presence of Sh. Chanderkant Kataria, SDM Panchkula; representative of PMDA, Panchkula and representative of your good office.

In this regard, it is intimated that no sewer/ effluent falls in the Nallah of the area which are maintained by this office.

This is for your kind information and further necessary action please.

Executive Engineer,

Endst No. 258040-43

Dated 06/08/2025

A copy of the above is forwarded to the following for information and necessary action please.

1. The Superintending Engineer, HSVP, Circle, Panchkula.
2. The Executive Engineer, HSVP Division No. II, Panchkula.
3. The Executive Engineer, PMDA Construction Division No. I & II, Panchkula.
4. The Sub Divisional Engineer, HSVP Sub Division No. III, Panchkula w.r.t. his office memo No. 165525-26 dated 21.05.2025.

Executive Engineer,
HSVP Division No. I
Panchkula.

HARYANA SHEHRI VIKAS PRADHIKARANNN



Address: Executive Engineer,
HSVP, Division No.II,
Ind. Area Ph-I, Panchkula
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Address : Scan QR Code for
Office location



To

The Regional Officer
Panchkula Region,
Haryana State Pollution Control Board,
Sector-25, Panchkula

Memo No. 258546

Dated:- 06.08.2025

Sub:- Report of Joint visit in compliance with orders of Hon'ble NGT OA No. 1143 titles as Jagdeep Sharma Vs U.T of Chandigarh

In reference to your office memo No. HSPCB/PKL/2025/363-364 dated 13.05.2025 on the subject cited above.

It is intimated that the site visit of the Nallah was conducted on 14.05.2025 in the presence of Sh. Chanderkant Kataria, SDM Panchkula; representative of PMDA, Panchkula and representative of your good office.

In this regard, it is intimated that no sewer/ effluent falls in the Nallah under the jurisdiction of this office.

This is for your kind information and further necessary action please.

Executive Engineer

Endst No.258548-549-551

Dated: 06.08.2025

A copy of the above is forwarded to the following for information and necessary action please.

1. The Superintending Engineer, HSVP, Circle, Panchkula
2. The Executive Engineer, HSVP Division No. I, Panchkula
3. The Executive Engineer, PMDA Construction Division No. I & II, Panchkula

Executive Engineer
HSVP Division No. II
Panchkula